

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Comp. App. (AT) (Insolvency) No. 389 of 2018

IN THE MATTER OF:

Anil Kohli, R.P. for Dunar Foods Ltd.

...Appellant

Versus

Directorate of Enforcement & Anr.

...Respondents

Present:

For Appellant : Mr. Abhishek Anand, Mr. Kunal Godhwani and Mr. Mohak Sharma, Advocates

For Respondents : Mr. Zoheb Hossain and Mr. Agni Sen, Advocates for R-1 (ED)
Mr. Sandeep Bisht, NSEL

ORDER
(Through Virtual Mode)

02.11.2020 Mr. Zoheb Hossain, Advocate representing the Respondent prays for an adjournment. The matter being part-heard, the hearing cannot be deferred for long. Let the matter come up for concluding the arguments of Respondents on **2nd December, 2020**.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[Dr. Ashok Kumar Mishra]
Member (Technical)

/ns/gc/